

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2849/1992

New Delhi, this 16th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

(8)

S/Shri

1. Karan Singh, Vill. & PO Palhera Khurd  
Faridabad
2. Ramesh Kumar  
H-64, Old Press Colony  
Faridabad
3. Ramesh Kumar II  
M-40, NIT, Faridabad
4. Ranpal  
Vill. & PO Pahladpur  
Dt. Faridabad
5. Kamal Meena  
Near Koshi, Dt. Mathura .. Applicant

(By Shri D.R. Gupta, Advocate)

versus

1. Director of Printing  
Ministry of Urban Development  
Nirman Bhavan, New Delhi
2. Manager  
Govt. of India Press,  
Faridabad .. Respondents

ORDER(Oral)

Hon'ble Dr. Jose P. Verghese

The five applicants in this case were originally working as casual labourers but by order dated 13.7.92 they were promoted to the post Offset Assistant in accordance with the Recruitment Rules notified on 28.12.87. The notification is available at Annexure A-2 at page 18 of the paper book. The case of the applicants is that once they have been promoted in accordance with the existing recruitment rules the said applicants should not have been reverted without amendment of the said r/rules or by abolition of post etc. and according to them no such thing has taken place after promotion of the applicants. When the matter came up for hearing on 5.11.92, this court has considered the fact and gave stay order from reversion

of the applicants and the same has been continued thereafter. On records we find that the applicants have been continuing by this order in accordance with the r/rules dated 28.12.87 as off-set assistant.

(9)

2. After notice, respondents have filed reply stating that the post of Offset Assistant has been classified as Group D (semi-skilled) post in the pay scale of Rs.800-1150 and subsequently on the basis of inter-departmental committee this post has now been re-classified as Group C (skilled) in the scale of Rs.950-1500. Nothing has been shown in the reply whether the r/rules dated 28.12.87 have been superceded or modified by any subsequent order. In the absence of t after the applicants are promoted are superceded or modified in accordance with law, rules should not have been violated by some administrative instructions. In view of this matter and in view of the fact that the applicants are continuing as Offset Assistants, respondents are directed to pass appropriate order in accordance with the r/rules dated 27.12.87. The interim order passed at the initiate stage of the case is made absolute.



(S.P.Biswas) ,  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman (J)

/gtv/